

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडेडूमा कोर्ट, दिल्ली-32
Karkadaduma Courts, Delhi-32

e-FIR No.01322/2019
P.S. Patparganj Indl. Area
State Vs. Ram Kumar
U/s 379/411/34 IPC

21.07.2020

Fresh application for seeking report from Jail Superintendent, Mandoli Jail, Delhi for non-releasing of above named accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.
None for applicant in person.

Application perused. Bail record also perused. Report be called from Jail Superintendent, Mandoli Jail, Delhi as to why accused Ram Kumar has not been released from Jail, in the above mentioned case. Re-list on 22.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Municipal Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
मार्कण्डेयाना कोर्ट, दिल्ली-32
Markandeya Court, Delhi-32

FIR No.328/2020
P.S. Krishna Nagar
U/s 380 IPC
State Vs. Unknown

21.07.2020

Fresh application for release of Gold articles, property documents etc,
on superdari on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video
Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 22.07.2020.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
महानगर न्यायालय, दिल्ली-110002
Metropolitan Courts, Delhi-11

FIR No.011636/20
P.S. Shakarpur
State Vs. Unknown
U/s 379 IPC
State Vs. Imran@ Immu

21.07.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle bearing No. **DL13SH-3165 (Scoty Activa)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ramkishor wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Fir No. 004635/2020
P.S. Krishna Nagar
State Vs. Unknown
U/s 379/411 IPC
S/V – Bhupender @ Bhopa

21.07.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle Motorcycle bearing No. DL-14-SC-7672 on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Abdesb Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/21.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

E-FIR No.546/20
P.S. PIA
U/s 379/411 IPC

21.07.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone REDMI NOTE 6 PRO on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Bhupender Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर सहायिका (महो)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
करकलठूना कोर्ट, दिल्ली-110
Karkantooma Courts, Delhi-110

FIR No.0290/20
P.S. Krishna Nagar
U/s 379/411 IPC
State Vs. Sanjay

21.07.2020

Fresh application for release of mobile phone SAMSUNG J7 (GOLD) on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

Reply has also been received from IO today under the signature of HC Vivek Bana wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांक्षा वी.एस.
AAKANKSHA VIJAY
महानगर दण्डाधिकारी (पूर्व) कोर्ट
Metropolitan Magistrate (East) MM-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकटडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No. 0182/2020
PS: PIA
U/s: 356/379/411/34 IPC
State Vs. 1. Pawan @ Pappan
2. Ajay

21.07.2020

Fresh application for releasing the above said accused persons on personal bond, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused persons/applicants is stated to be present in the Court Room.

Ld. Counsel has withdrawn the present application.
Hence, the same is disposed off as withdrawn



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ककरडकुम कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.12589/2020
P.S. Shakarpur
U/s 379/411 IPC
State Vs. Mayank

21.07.2020

Fresh application for release of jamatalashi articles i.e Mobile OPPO, Aadhar Card, Pan Card and Voter ID Card, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 22.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
मैदाननगर चण्डीधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-5
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कंडकड्डुमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Fir No. 72/2019
P.S. Krishna Nagar
State Vs. Sartaj Ali
U/s 420 IPC

21.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 22.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांशा व्यास
AAKANKSHA VYAS
मैहानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
फडकडडूमा कोर्ट, दिल्ली-33
Mokardama Courts, Delhi-33

FIR No.007857/2020
P.S. Shakarpur
U/s 379 IPC
State Vs. Unknown

21.07.2020

Fresh application for release of motorcycle bearing No.DL10SW 8571, on superdari on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 22.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
मिनिस्टर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं 03, द्वितीय तल
Court No. 03, 2nd Floor
अजकडपूर कोर्ट, दिल्ली-02
Shakarapur Court, Delhi-02

FIR No. 238/2020
PS: Shakarpur
U/s: 392/411/34 IPC
State Vs. Abhishek Masih

21.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. In the present case, accused Abhishek Masih has already been granted bail on 29.06.2020 by this court. Hence, the present bail application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for accused/applicant on his emailID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East), 05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
केडकडूमा कोर्ट, दिल्ली-02
Karkaduma Courts, Delhi-02

Fir No. 352/2020
P.S. Shastri Park
State Vs. Irfan Khan
U/s 379/411 IPC

21.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. The present FIR pertains to PS: Shastri Park which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for lack of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for accused/applicant on his emailID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकांशा व्यास
AAKANKSHA VYAS
प्रधान नगर मजिस्ट्रेट (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकतल्ला कोर्ट, दिल्ली-110002
Kadkatalla Court, Delhi-110002

Fir No. 350/2020
P.S. Krishna Nagar
State Vs. Mahender
U/s 33 Delhi Excise Act

21.07.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mahender.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused has submitted that accused is in JC since 14.07.2020. He has further submitted that accused has been falsely implicated in the present case. He has also submitted that investigation of the case has already been completed. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. Case property in the present case has already been recovered. No previous involvement of accused in similar offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020

आकंक्षा व्यास
अकंक्षा व्यास
अकंक्षा व्यास (एडवोकेट)-05
Metropolitan Magistrate (East)-05
कोर्ट ऑफ़ दिस ट्रिब्यूनल
कोर्ट ऑफ़ दिस ट्रिब्यूनल
कोर्ट ऑफ़ दिस ट्रिब्यूनल

Fir No. 0072/2019
P.S. Krishna Nagar
State Vs. Shyam Mittal
U/s 420 IPC

21.07.2020

Fresh application for bail U/s 437 Cr.P.C. on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 22.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 21.07.2020